

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 09.08.2023

ORDER

The Hon'ble Supreme Court, by Judgment dated October 29, 2020 in Civil Appeal No. 3564 of 2020, has emphasised the need for promptness in delivery of judgments especially in cases where the result is known but not the reasons. This deprives an aggrieved party of an opportunity to seek further judicial redressal in appeal. The Order dated 17.07.2009/06.01.2010 was, therefore, amended by Order dated February 22, 2021.

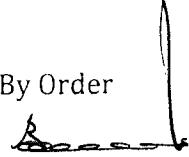
Now, the Hon'ble President directs that Order dated February 22, 2021 amending Clause 5 of Order No. 4 of 2009 dated 17.07.2009, as amended by Order No. 1 of 2010 dated 6.01.2010, shall be substituted as follows:

"5 (a) In all cases where the operative part of the decision is pronounced on the date of hearing in the open court, detailed order shall be passed at the earliest and preferably within a period of three weeks. If the order is not passed within two weeks from the date of hearing, the SPS/Steno shall bring this to the notice of the Member concerned, so that order can be passed within three weeks. The SPS/Steno shall inform this to the Deputy Registrar also.

(b) In cases where detailed order is not passed and uploaded within a period of one month from the date of the conclusion of the hearing, a list of such cases shall be uploaded on the website by the respective Registry."

This issues with the approval of the Hon'ble President.

By Order


(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, All Benches.
3. Dy. Registrar/Assistant Registrar, CESTAT, All Benches.
4. SPS/Stenographers, CESTAT, All Benches (A separate diary shall be maintained with details of the cases where detailed order to follow and dated acknowledgment of the DR/AR).
5. Bar Association, CESTAT, New Delhi/ Mumbai/ Kolkata/ Chennai/ Bengaluru/ Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad.
6. Chief Commissioner (AR), CESTAT, New Delhi/ Commissioner (AR), CESTAT, Mumbai/ Kolkata/ Chennai/ Bengaluru/ Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad .
7. Notice Board/Website.